BEFORE THE NATIONAL GREEN TRIBUNAL,
SITTING AT NEW DELHI
ORIGINAL APPLICATION NO. 774 OF 2022

IN THE MATTER OF:

GAURAV GARG **... APPLICANT**

VERSUS

UNION OF INDIA AND OTHERS **.... RESPONDENTS**

INDEX

Sl. No.	Particulars	Pages
01.	**REJOINDER ON BEHALF OF THE APPLICANT TO THE COUNTER AFFIDAVIT FILED BY RESPONDENT NO. 8**	**1-14**
02.	**Annexure A-5** True copy of letter dated 18/08/2018 issued by Respondent No. 08	**15**
03.	**Annexure A-6** True copy of the letter dated 09/04/2019 issued by Regional Officer, Uttar Pradesh State Pollution Control Board	**16**
04.	**Annexure A-7** True copy of the Letter dated 09/08/2019 issued by Chief Environmental Officer, Circle 3, UPPCB	**17**
05.	**Annexure A-8** True copy of the letter dated 27/10/2017 issued by Ministry of Environment, Forests and Climate Change, Government of INDIA	**18**
06.	**Annexure A-9** True copy of the letter issued by Regional Office Meerut, Uttar Pradesh State Pollution Control Board	**19**
07.	**Annexure A-10** True copy of letter dated 13/02/2023 issued by Special Secretary, Government of Uttar Pradesh showing non deposition of Environmental	**20**

	Compensation of Rs. 2 Crores by Respondent No.08	
08.	**Annexure A-11** True copy of the Board Meeting dated 13/03/1996 of Meerut Development Authority	**21-27**
09.	**Annexure A-12** True copy of the email dated 06/06/2020	**28**

Drawn By

Gaurav Kumar Bansal
Advocate
A26, Basement,
Jangpura Extension
New Delhi – 14
emailtogkb@gmail.com
9811164777

New Delhi
21/02/2023

BEFORE THE NATIONAL GREEN TRIBUNAL,
SITTING AT NEW DELHI
ORIGINAL APPLICATION NO. 774 OF 2022

IN THE MATTER OF:
GAURAV GARG ... APPLICANT

VERSUS

UNION OF INDIA AND OTHERS .... RESPONDENTS

REJOINDER ON BEHALF OF THE APPLICANT TO THE COUNTER AFFIDAVIT FILED BY RESPONDENT NO. 8

I, GAURAV GARG S/o Sh. Jaipal Garg, Thakurdwara, Baghpat , Ward-13, Baghpat, Uttar Pradesh-250609 do hereby solemnly affirm and dclare as under:-

01. At the very outset, each and every averment made by the Respondent No. 8 in the Counter Affidavit filed in the present case, is denied as wrong and nothing should be assumed to be admitted for want of specific traverse. The contents of the Counter Affidavit filed by the Respondent No. 8 are false, vague and devoid of merit.

Regd. Entry No. 221
Date 21-02-2023

02. The contents of the Original Application are reiterated and may be read with the contents of this rejoinder. The contents of the Original Application are not being repeated herein for the sake of brevity.

03. That for the sake of brevity and clarity applicant wishes to submit the following facts and circumstances:

NOTARY GOVT. OF INDIA D.P. VIHAR NCT DELHI Regd. No. 11414

My Commission expires on 22/12/2024

21 FEB 2023

i. That since operation of its Common Bio Medical Waste Treatment Facility, Respondent No. 08 has changed its Incinerator many times. That following is the table which provides the details regarding change of incinerator by Respondent No. 08.:

Sl No.	Date	Capacity Enhance / Increase	Remark
1	2010	50Kg/hour to 100 Kg/hour	Increased the capacity to 50Kg/hour
2.	2013	100 Kg/hour to 300 Kg/hour	Increase the capacity to 200 Kg/hour
2.	2018	300 Kg/hour to 300 Kg/hour (by way of Changing the Incinerator	Respondent No. 08 removed his Old Incinerator and installed a New one.

NOTARY GOVT. OF INDIA D.P. MATHUR NCT DELHI Regd. No. 17814

ii. It is important to mention here that Respondent No. 08 vide his letter dated 18/08/2018 submitted a Time

Gaurav Garg

21 FEB 2023

Bound Action Plan for Upgradation of Existing Incinerator in compliance to the provisions of BMW Rules, 2016. It is respectfully submitted that vide its letter dated 18/08/2018, Respondent No. 08 has expressly observed that the unit shall upgrade its existing incinerator with the new incinerator of same capacity i.e. 300 kg/hour. **True copy of letter dated 18/08/2018 issued by Respondent No. 08 is annexed and marked hereto as Annexure A-5.**

iii. That applicant herein also wishes to apprise this Honble Court that Regional Officer, Uttar Pradesh State Pollution Control Board issued a letter dated 09/04/2019 to Respondent No. 08 wherein the Regional Officer clearly stated that because the said CBWTF has changed its old Incinerator by way of installing a new incinerator, the Unit is bound to take the Environmental Clearance as provided under EIA Notification, 2006. **True copy of the letter dated 09/04/2019 issued by Regional Officer, Uttar Pradesh State Pollution Control Board is annexed and marked hereto as Annexure A6.**

GOVT. OF INDIA
Regd. No. 17814
NCT DELHI
D.P. MATHUR

Gourav Garg

21 FEB 2023

iv. That applicant herein also wishes to apprise this Honble Court that again on dated 09/08/2019 the Chief Environmental Officer, Circle 3, Uttar Pradesh State Pollution Control Board issued a Show Cause Notice dated 09/08/2019 wherein the Pollution Control Board intimated Respondent No. 08 that why should not the prosecution be launched against him for not taking the Environmental Clearance. **True copy of the Letter dated 09/08/2019 issued by Chief Environmental Officer, Circle 3, UPPCB is annexed and marked hereto as Annexure A-7.**

v. That it is respectfully submitted that this Honble Court vide its Order dated 03/02/2023 framed a question that whether the EIA Notification dated 2006 is applicable to the CBWTF and the project proponent requires Environmental Clearance from SEIAA or not.

vi. That applicant herein wishes to draw kind attention of this Honble Court on the letter dated 27/10/2017 issued by Ministry of Environment, Forests and Climate Change, Government of INDIA. It is respectfully submitted that vide the said letter dated

21 FEB 2023

27/10/2017, the Ministry of Environment, Forests and Climate Change, Government of INDIA clarified the legal status regarding to the following queries:

i. CBWTF desires to replaces the existing incinerator and install new incinerator of same capacity.

Clarification:

EC will be required, as there might be configuration changes that might impact the performance efficiency of the incinerator.

True copy of the letter dated 27/10/2017 issued by Ministry of Environment, Forests and Climate Change, Government of INDIA is annexed and marked hereto as Annexure A-8.

vii. That it is clear from the above that because Respondent No. 08, in the year 2018, upgraded its existing incinerator by way of removing its Old incinerator by new Incinerator, the project proponent is bound to take the Environmental Clearance under EIA Notification –

21 FEB 2023

2006 as clarified by the letter dated 27/10/2017 by Ministry of Environment, Forests and Climate Change, Government of INDIA.

viii. That applicant herein also wishes to apprise this Honble Court that under the law of land apart from taking EC as provided under the EIA Notification – 2006, it is also mandatory for a CBWTF to take NOC from Pollution Control Board in case the said CBWTF changed its Incinerator.

ix. That applicant has learnt from the letter issued by Regional Office, Meerut, Uttar Pradesh State Pollution Control Board that Respondent No. 08 has neither taken EC as provided under EIA Notification 2006 not has taken NOC from the Uttar Pradesh State Pollution Control Board. **True copy of the letter issued by Regional Office Meerut, Uttar Pradesh State Pollution Control Board is annexed and marked hereto as Annexure A-9.**

x. Case of the applicant is that Respondent No 08 has changed its Incinerator thrice i.e. in the year (a) 2010 (

21 FEB 2023

50kg/hour to 100 Kg/hour) (b) 2013 (100kg/hour to 300 kg/hour) and (c) 2018 (Old Incinerator of 300 Kg/hour removed by New Incinerator of 300 kg/hour).

xi. That as provided under the law of land, Respondent No. 08 was duty bound to take NOC from UPPCB in the year 2010 as well as in the year 2013. Similarly, as per the notification dated 17/04/2015 issued by Ministry of Environment, Forests and Climate Change, Government of INDIA and further as per the Clarification letter dated 27/10/2017 of Ministry of Environment, Forests and Climate Change, Government of INDIA, the Unit was also bound to take EC in the year 2018.

xii. However, to the utter disregard to the law of land at every occasion Respondent No. 08 not only disregarded the Environmental Law and the provisions made thereunder but also achieved wrongful gain by way of not taking the NOC from Uttar Pradesh State Pollution Control Board.

21 FEB 2023

xiii. That applicant herein also wishes to apprise this Honble Court that on the last date of hearing i.e. 03/02/2023 the Director of Respondent No. 08 himself made a statement before this Honble Court that at present the CBWTF neither has valid EC nor have any valid Consent to Operate.

xiv. That on the specific query that whether there is any specific alternative arrangement for management and disposal of the Bio Medical Waste which Respondent No. 08 was treating before the expiry of its Consent to Operate, the Director of Respondent No. 08 himself admitted before this Honble Court that his unit is collecting and sending the bio medical waste to its Bareilly plant.

xv. That the recent additional affidavit filed by Uttar Pradesh Pollution Control Board also clarify that as an alternative arrangement for collecting and treatment of the Bio Medical Waste, the project proponent is sending the Bio Medical Waste to Bareilly (M/s Envirad Medicare Pvt. Ltd.) and Barabanki (M/s Synergy Waste Management Private Limited).

Gaurav Garg

21 FEB 2023

xvi. That what shock the conscience of the applicant is the fact that in the name of Alternative Arrangement, Respondent No. 08 is making benefit out of the illegalities.

xvii. That before the expire of its CTO, the Respondent No. 08 was treating the Bio Medical Waste from Saharanpur, Muzzafarnagar, Bijnore, Baghpat etc. It is respectfully submitted that the distance from Saharanpur to Meerut is approximately 121 Km. Similarly, the distance from Muzzafarnagar to Meerut is 57 Km and Bijnore to Meerut is 73 Km.

xviii. It is respectfully submitted that the distance from Meerut to Bareilly is around 233 Km. that the case of the petitioner is that collection of Bio Medical Waste (which is sensitive, infected and Bio Hazard in nature) is travelling more than 300 Km in the name of Alternative Arrangement.

xix. Similarly, the UPPCB affidavit also states that the Respondent No. 08 is transporting all the collected Bio Medical Waste to its plant situated in Distrcit

Gaurav Garg

21 FEB 2023

Barabanki, Uttar Pradesh. It is respectfully submitted that the distance from Meerut to Barabanki is around 550 Km.

xx. That in the name of Alternative Arrangement, the collection, transportation and treatment of Bio Medical Waste by Respondent No. 08 to the other CBWTF situated in District Bareilly and Barabanki clearly shows that the Respondent No. 08 is openly fluting all the established norms, rules, regulation, procedure, law of the country.

xxi. Applicant herein also wishes to point out before this Honble Court that on the last date of hearing this Honble Court also opined that the time between the collection and treatment of the Bio Medical Waste must be in accordance with the rules established by law.

xxii. That applicant herein also wishes to point out that within the range of 50 km of the CBWTF in question, there are two other CBWTF namely Medicare Environmental Management Private Limited and

NOTARY GOVT. OF NCT DELHI Regd. No. 1781

Gaurav Garg

21 FEB 2023

Environ Waste Connection LLP and both are situated in District Hapur.

xxiii. That by way of the present affidavit applicant requests this Honbel Court to stop Respondent No. 08 to make wrongful gain by way of treating Bio Medical Waste in the name of Alternative Arrangement.

xxiv. Further, one very important point which the applicant wishes to highlight is that recently this Honble Court constituted a Committee under the Chairmanship of Retd Honble Justice Sh. D.P. Singh. It is pertinent to mention here that the said committee visited and inspected the CBWTF situated in District Barabanki which is operated by none other than Respondent No 08. That during the said inspection, the Court Constituted Committee not only found various illegalities in treating the Bio Medical Waste by Respondent No. 08 but also imposed the Environmental Compensation of Rs 2 Crores on Respondent No. 08. Applicant has learnt that Respondent No. 08 without depositing the said Environmental Clearance of Rs 2 Crores is illegally and

GOVT. OF INDIA

Gaurav Garg

21 FEB 2023

unlawfully carrying on the operation of its Common Bio Medical Waste Treatment Facility situated in the District Bababanki, Uttar Pradesh.

xxv. Applicant herein also wishes to point out before this Honble Court that vide its letter dated 13/02/2023, Special Secretary, Government of Uttar Pradesh has also intimated the Member Secretary to not ton grant CTO without recovery of Rs. 2 Crores.

True copy of letter dated 13/02/2023 issued by Special Secretary, Government of Uttar Pradesh showing non deposition of Environmental Compensation of Rs. 2 Crores by Respondent No.08 is annexed and marked hereto as Annexure A-10.

xxvi. That applicant herein also wishes to point out that vide its Board Meeting dated 13/03/1996 Meerut Development Authority (MDA) allotted the land in question to Subharti K.K.B. Charitable Trust for Medical Institution purpose only. The the MDA never permitted the Subharthi K.K.B. to further sublet the land to Respondent No. 08 for the purpose of establishment of Bio Medical Facility. **True copy of the**

GOVT. OF INDIA
Regd. No. 17814

21 FEB 2023

Board Meeting dated 13/03/1996 of Meerut Development Authority is annexed and marked hereto as Annexure A-11.

xxvii. That applicant herein also wishes to point out that on the complaint of an environmental activist, one of the Expert Member of Central Pollution Control Board also stated that as far as the issue regarding establishment of CBWTF inside the Medical Campus is concerned the same is serious matter. Relevant part of email of Expert Member of CPCB is reproduced herein below:

> "This is serious matter. From infection control prospective and from the prospective of Air Pollution Control, one of our Australian Expert who had come to help us in stream lining Bio Medical Waste Management commented its like putting up a factory in Hospital. Now in this COVID Era this has become even more hazardous. I am sure CPCB will take cognizance of this Matter.

True copy of the email dated 06/06/2020 is annexed and marked herewith as Annexure A-12.

21 FEB 2023

04. Hence, in view of the facts and circumstances, the applicant herein requests this Honble Court to (a) direct Respondent No. 08 to deposit Rs 2 Crores of Environmental Compensation as imposed by Court Constituted Committee headed by Honble Justice D. P. Singh (b) Direct Respondent No. 08 to not to collect and treat the Bio Medical Waste in absence of Environmental Clearance and Consent to Operate (c) Direct the UPPCB to direct the nearest CBWTF situated within 50 Km to treat Bio Medical Waste of Respondent No. 08 as an Alternate Arrangement.

05. That the balance of convenience is in favour of the applicant.

Gaurav Garg

Applicant

Regd. Entry No. 221
Date 21-2-2023

My Commission expires on 22/12/202

Identify By

Verification

21 FEB 2023

Verified as Delhi on this 20th Day of February, 2023 that the contents of the above affidavit are correct to the best of my knowledge and belief. Nothing has been concealed therein.

NOTARY L.K. MATHUR NCT Regd. No. 17614 GOVT. OF INDIA

ATTESTED

21/2/2023

NOTARY PUBLIC, DELHI NCR (INDIA)

Gaurav Garg

Applicant

21 FEB 2023

21 FEB 2023

Synergy Waste Management (P) Ltd.
info@synergyworld.co.in
Tel. 011 27933371
CIN No. U74999DL2005PTC

Ref.: SWMPL/MRT/2018-19/1404
August 18, 2018

The Regional Officer
U.P. Pollution Control Board,
Pocket-T, C-3/2, Pallav Puram, Phase-II,
Meerut - 250110

Time bound action plan for up gradation of existing incinerator in compliance to the provisions of BMW Rules 2016.

Dear Sir,

We shall upgrade our existing incinerator with the new incinerator of same capacity i.e 300kg per hour so as to comply with the provisions of the Bio-Medical Waste Rules 2016. The work of up gradation shall be completed by 31-10.-2018.

This is for your information and further necessary action please.

Thanking you,

Yours faithfully,
For **Synergy Waste Management (P) Ltd.**

Neeraj Aggarwal
Director

क्ष/ए(1 ड-145)ए०/9

9/4/19

Annexure A-6

सेवा में,
मै0 सिनर्जी वेस्ट मैनेजमेंट प्रा0लि0
सुभारती मैडिकल कालेज कैम्पस
सुभारतीपुरम,मेरठ।

विषय :- मै0 सिनर्जी वेस्ट मैनेजमेंट प्रा0लि0 द्वारा बिना पर्यावरणीय स्वीकृति के समान क्षमता के इंसीनरेटर के उच्चीकरण के संबंध में।

महोदय,

कृपया अपने पत्र सं0 एस0डब्ल्यू0एम0पी0एल0/एम0आर0टी0/2018–19/1404 दिनांक 18.08.2018 का संदर्भ ग्रहण करने का कष्ट करें जिसके द्वारा अवगत कराया गया है कि जैव चिकित्सा अपशिष्ट के ट्रीटमेंट, भण्डारण एवं डिस्पोजल फैसीलिटी में रिप्लेसमेंट/उच्चीकरण करने हेतु समान क्षमता के (300किग्रा0/घंटा) दूसरे इंसीनरेटर से रिप्लेस किया गया है। इस संबंध में बोर्ड मुख्यालय,लखनऊ से प्राप्त एक शिकायत में संलग्न पर्यावरण,वन एवं जलवायु परिवर्तन मंत्रालय भारत सरकार,नई दिल्ली के पत्र सं0 एफ सं0 20/3/2017–एच0एस0एम0डी0 दिनांक 27.07.2017 द्वारा अवगत कराया गया है कि समान क्षमता के इंसीनरेटर के रिप्लेसमेंट/उच्चीकरण हेतु भी पर्यावरणीय स्वीकृति आवश्यक है। कार्यालय अभिलेखों से ज्ञात होता है कि आपके द्वारा अभी तक उक्त इंसीनरेटर के रिप्लेसमेंट/उच्चीकरण हेतु पर्यावरण स्वीकृति प्राप्त नही की गयी है।

अतः आपको निर्देशित किया जाता है कि पत्र प्राप्ति के 01 सप्ताह के अंदर अपना स्पष्टीकरण इस कार्यालय में प्रस्तुत करें कि क्यों न आपकी संस्था को निर्गत जल/वायु सहमति तथा जैव चिकित्सा के निस्तारण हेतु निर्गत प्राधिकार को निरस्त किये जाने की संस्तुति एवं संस्था के विरुद्ध पर्यावरण(संरक्षण) अधिनियम,1986 के अंतर्गत परिभाषित जैव चिकित्सा अपशिष्ट प्रबंधन नियम–2016 के प्राविधानों के अंतर्गत कार्यवाही हेतु आख्या/संस्तुति बोर्ड मुख्यालय लखनऊ को प्रेषित कर दी जाये।

भवदीय,

(आर0के0त्यागी)
क्षेत्रीय अधिकारी

Annexure A-7

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ संख्या ..... सी-3 / बी0एम0डब्ल्यू0-08 / का0य0 / मेरठ / 2019 दिनांक .....

सेवा में,

मै0 सिनर्जी वेस्ट मैनेजमेंट प्रा0लि0,
सुभारतीपुरम, एन0एच0-58, परतापुर,
मेरठ।

पंजीकृत

यह कि मै0 सिनर्जी वेस्ट मैनेजमेंट प्रा0लि0, सुभारतीपुरम, एन0एच0-58, परतापुर, मेरठ जोकि सामूहिक जैव चिकित्सा उपचार व्यवस्था हेतु उपरोक्त वर्णित स्थल पर कार्यरत है।

यह कि मै0 सिनर्जी वेस्ट मैनेजमेंट प्रा0लि0, सुभारतीपुरम, एन0एच0-58, परतापुर, मेरठ के संबंध में क्षेत्रीय कार्यालय, मेरठ के पत्र दिनॉक 20.04.2019 एवं 25.05.2019 इकाई के विरूद्ध प्राप्त शिकायत के अनुक्रम में इकाई को क्षेत्रीय कार्यालय द्वारा पत्र दिनॉक 09.04.2019 भेजा गया था, जिसके संबंध में इकाई द्वारा दिया गया उत्तर संतोषजनक नहीं पाया गया।

क्षेत्रीय अधिकारी के पत्र दिनॉक 25.05.2019 द्वारा प्रेषित आख्या के अनुसार मा0 एन0जी0टी0 द्वारा गठित अनुश्रवण समिति के अध्यक्ष के साथ इकाई का निरीक्षण दिनॉक 15.05.2019 को किया गया। प्राप्त आख्या के अनुसार जैव चिकित्सा उपचार व्यवस्था (सी0बी0डब्ल्यू0टी0एफ0) द्वारा वर्ष 2010 में इंसीनरेशन की क्षमता में 50 कि0ग्रा0 / घंटा से 100 कि0ग्रा0 / घंटा की वृद्धि की गयी तथा वर्ष 2013 में इंसीनरेशन की क्षमता में 100 कि0ग्रा0 / घंटा से 300 कि0ग्रा0 / घंटा की वृद्धि की गयी एवं वर्ष 2018 में 300 कि0ग्रा0 / घंटा क्षमता के पुराने इंसीनरेटर को हटाकर उसी क्षमता का (300 कि0ग्रा0 / घंटा) नया इंसीनरेटर लगाकर अपग्रेडेशन किया गया। उक्त अपग्रेडेशन हेतु भारत सरकार के पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय की अधिसूचना दिनॉक 14.09.2000 (यथासशोधित) के अन्तर्गत पर्यावरणीय स्वीकृति प्राप्त नहीं की गयी है।

पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार के पत्र दिनॉक 27.10.2017 में निम्नानुसार उल्लेख किया गया है:-

EC will be required , as there might be configuration changes that might impact the performance efficiency of the incinerator.

उक्त से स्पष्ट है कि इकाई द्वारा पर्यावरण (संरक्षण) अधिनियम, 1986 के सपठित जैव चिकित्सा अपशिष्ट नियम, 2016 यथासशोधित के प्राविधानों का उल्लंघन किया जा रहा है।

अतः पर्यावरण (संरक्षण) अधिनियम, 1986 की धारा-5, सपठित जैव चिकित्सा अपशिष्ट, नियम-2016 यथासशोधित के अन्तर्गत इकाई मै0 सिनर्जी वेस्ट मैनेजमेंट प्रा0लि0, सुभारतीपुरम, एन0एच0-58, परतापुर, मेरठ को सक्षम अधिकारी की अनुमति से निम्नलिखित कारण बताओ नोटिस जारी किया जाता है :-

1 यह कि क्यों न मै0 सिनर्जी वेस्ट मैनेजमेंट प्रा0लि0, सुभारतीपुरम, एन0एच0-58, परतापुर, मेरठ के विरूद्ध पर्यावरणीय स्वीकृति प्राप्त न करने के कारण अभियोजनात्मक कार्यवाही कर दी जाए।

उपरोक्त के सम्बन्ध में पूर्ण स्पष्टीकरण इस पत्र प्राप्ति के 15 दिन के अन्दर बोर्ड मुख्यालय में प्रस्तुत करें। निर्धारित समयावधि में पूर्ण व संतोषजनक उत्तर प्राप्त न होने की दशा में उपरोक्त वर्णित निर्देशों की पुष्टि कर दी जाएगी, जिसका समस्त उत्तरदायित्व स्वयं इकाई व इसके संचालन के प्रति उत्तरदायी समस्त व्यक्तियों का होगा।

(एन0के0 चौहान)
मुख्य पर्यावरण अधिकारी, (वृत्त-3)

...../-2

Annexure A-8

F.No. 20/3/2017-HSMD
Government of India
Ministry of Environment, Forest and Climate Change
(HSM Division)

Level II, Jal Block,
Indira Paryavaran Bhawan,
Jor Bagh Road, Ali Ganj,
New Delhi-110003

To,

Dated: 27th October, 2017

Shri. B. Vinod Babu, Additional Director
WMD-I, Central Pollution Control Board
Parivesh Bhawan, East Arjun Nagar
CBD-cum-Office Complex
Shahdara, Delhi - 110032.

Subject: Amendment to the EIA notification, 2006 issues by MoEFCC vide S.O No. 1142 (E), dated 17.04.2015- regarding

Sir,

This has reference to CPCB letter no - F.No.B-31011/BMW(50)/2017/WMD-I/1629 dated 20.10.2017 on the subject as cited above.

The clarification to the queries that whether EC is required in the following cases; may please be seen as below :

1. CBMWTF desires to replaces the existing incinerator and install new incinerator of same capacity

Clarification : EC will be required, as there might be configuration changes that might impact the performance efficiency of the incinerator.

2. After installing new incinerator, the old incinerator is kept as standby and operated only in case there is any breakdown

Clarification : Since capacity is increasing on installation of new incinerator, hence, EC is required.

3. CBMWTF increases its capacity only for disinfection by autoclaving/microwaving (but not incinerator);

Clarification : EC in this case can be applied under Clause 7 (ii) of EIA Notification, 2006.

आईजी0आर0एस0 पोर्टल से प्राप्त शिकायती संदर्भ सं0 60000190168550 के संबंध में आख्या।

उपरोक्त विषयक पोर्टल से प्राप्त शिकायती संदर्भ सं0 **60000190168550** जो कि सुभारती काम्प्लेक्स,सुभारतीपुरम,मेरठ परिसर में संचालित मै0 सिनर्जी वेस्ट मैनेजमेंट प्रा0लि0 से संबंधित है, के संदर्भ में अवगत कराना है कि मै0 सिनर्जी वेस्ट मैनेजमेंट प्रा0लि0 एक सामुहिक जैव चिकित्सा उपचार व्यवस्था है न कि कैप्टिव व्यवस्था,जहॉ पर चिकित्सा इकाईयों से जनित जैव चिकित्सा अपशिष्ट को एकत्रित कर निस्तारित किया जाता है। मै0 सिनर्जी वेस्ट मैनेजमेंट प्रा0लि0 द्वारा जैव चिकित्सीय निस्तारण प्लांट को **मै0 छत्रपति शिवाजी सुभारती हॉस्पिटल एवं मै0 सिनर्जी वेस्ट मैनेजमेंट प्रा0लि0** के बीच हुए अनुबंध के आधार पर सामुहिक जैव चिकित्सा अपशिष्ट निस्तारण फैसीलिटी के रुप में वर्ष 2003 से संचालित किया जा रहा है। उक्त संयंत्र का उच्चीकरण(अपग्रेडेशन)समय समय पर किया गया है। दिनांक 15.05.2019 को मा0 एन0जी0टी0 द्वारा गठित अनुश्रवण समिति के अध्यक्ष मा0 एन्यायमूर्ति श्री अरुण टंडन द्वारा जनपद मेरठ में स्थित सामुहिक जैव चिकित्सा उपचार व्यवस्था (सी0बी0डब्ल्यू0टी0एफ0) का निरीक्षण किया गया। निरीक्षण के समय निर्देशित किया गया कि जनपद मेरठ में स्थित सामुहिक जैव चिकित्सा उपचार व्यवस्था (सी0बी0डब्ल्यू0टी0एफ0) के आस पास आवासीय क्षेत्र होने के कारण उक्त स्थल पर सी0बी0डब्ल्यू0टी0एफ0 की स्थापना क्यों की गयी निरीक्षण के समय मौके पर उपस्थित सी0बी0डब्ल्यू0टी0एफ0 के प्रतिनिधि श्री संजय कौशिक(प्रबंधक) द्वारा अनुश्रवण समिति के अध्यक्ष **मा0 न्यायमूर्ति श्री अरुण टंडन** को अवगत कराया गया कि उनके द्वारा उक्त सी0बी0डब्ल्यू0टी0एफ0 वर्ष 2003 से संचालित है तथा उस समय आस पास के क्षेत्र में कोई आबादी नही थी। उक्त सामुहिक जैव चिकित्सा उपचार व्यवस्था को बोर्ड मुख्यालय द्वारा सशर्त जल/वायु सहमति वर्ष 2022 तक तथा सशर्त प्राधिकार दिनांक 31.12.2019 तक प्राप्त है।

उक्त जैव चिकित्सा उपचार व्यवस्था **(सी0बी0डब्ल्यू0टी0एफ0)** द्वारा वर्ष 2010 में इंसीनरेशन की क्षमता में 50कि0ग्रा0/घंटा से 100कि0ग्रा0/घंटा की वृद्धि की गयी तथा वर्ष 2013 में इंसीनरेशन की क्षमता में 100कि0ग्रा0/घंटा से 300कि0ग्रा0/घंटा की वृद्धि की गयी एवं वर्ष 2018 में 300कि0ग्रा/घंटा क्षमता के पुराने इंसीनरेटर को हटाकर उसी क्षमता का (300कि0ग्रा/घंटा) नया इंसीनरेटर लगाकर अपग्रेडेशन किया गया। उक्त वर्णित सभी क्षमता विस्तार एवं अपग्रेडेशन से पूर्व बोर्ड से अनापत्ति प्रमाण पत्र प्राप्त नही किये गये है तथा भारत सरकार के पर्यावरण,वन एवं जलवायु परिवर्तन मंत्रालय की अधिसूचना दिनांक 14.09.2006 (यथासंशोधित) के अंतर्गत पर्यावरणीय स्वीकृति भी प्राप्त नही की गयी है। इस संबंध में उक्त इकाई के विरुद्ध क्षेत्रीय कार्यालय मेरठ द्वारा आख्या बोर्ड मुख्यालय प्रेषित की गयी थी जिसके आधार पर इकाई के विरुद्ध बोर्ड मुख्यालय के पत्र सं0 **एच0 39932/सी–3/बी0एम0डब्ल्यू0–08/मेरठ/2019 दिनांक 09.08.2019** द्वारा कारण बताओ नोटिस निर्गत किया गया था। कारण बताओ नोटिस के परिपेक्ष्य में आख्या इस कार्यालय के पत्र सं0 **1264/ई/सिनर्जी वेस्ट मैनेजममेंट 2019 दिनांक 30.08.2019** द्वारा बोर्ड मुख्यालय प्रेषित की जा चुकी है। अग्रेतर कार्यवाही बोर्ड मुख्यालय स्तर से अपेक्षित है।

(अरुण कुमार मिश्र)
वैज्ञानिक सहा0

(डा0योगेन्द्र कुमार)
सहा0 वैज्ञानिक अधिकारी

क्षेत्रीय अधिकारी

Scanned with CamScanner

Annexure A-10

संख्या–1641 / 81–7–2022–103(पर्या) / 2007 टी0सी0–2

प्रेषक,

घनश्याम मिश्र,
विशेष सचिव,
उ0प्र0 शासन।

सेवा में,

सदस्य सचिव,
उ0प्र0 प्रदूषण नियंत्रण बोर्ड,
लखनऊ।

पर्यावरण, वन एवं जलवायु परिवर्तन अनु–7 **लखनऊ : दिनांक : 13 फरवरी, 2023**

विषय–

1- Complaint regarding illegal & un-authorizedly functioning of CBWTF of M/S Synergy Waste Management Pvt. Ltd. situated at Subhartipuram Medical College, Meerut (UP) in connievance with the mollified intension of concerned officers of UPPCB, Lucknow (UP).- Request for probe into the matter through Vigilance Cell/ACB.

2- Complaint regarding non-implimentation of Report issued by Justice D.P. Singh, Chairman, U.P. Solid Waste Management Monitoring Committee, Lucknow & not to grant CTO without recovery of Rs. 2 Crores.

महोदय,

उपर्युक्त विषयक श्री राजू, आरजेडएल–7ए, गली नंबर 3, पश्चिम सागरपुर, दिल्ली–46 के पत्र दिनांक 19.12.2022 एवं दिनांक 19.12.2022 की छायाप्रति संलग्नक सहित प्रेषित करते हुए मुझे यह कहने का निदेश हुआ है कि प्रश्नगत प्रकरणों में परीक्षणोपरान्त नियमानुसार आवश्यक कार्यवाही करते हुए कृत कार्यवाही से शासन को तत्काल अवगत कराने का कष्ट करें।

संलग्नक–यथोक्त।

भवदीय,

Signed by घनश्याम मिश्रा
Date: (घनश्याम मिश्र) 11:48:0
Reason: Approved
विशेष सचिव।

Annexure A-11

मेरठ विकास प्राधिकरण

की

51वीं बोर्ड बैठक

दिनॉक 13-3-96

का

कार्यवृत्त

मेरठ विकास प्राधिकरण, मेरठ की बैठक दिनाँक 13-3-96

समय : 3-00 बजे (अपरान्ह)

स्थान : आयुक्त सभाकक्ष ।

उपस्थिति :

1-	श्री एच०एल०बिरदी	आयुक्त, मेरठ मण्डल, मेरठ ।	अध्यक्ष
2-	श्री ए०पी०सिंह	प्रमुख सचिव, आवास उ०प्र० शासन, लखनऊ ।	सदस्य
3-	श्री दीपक सिंघल	जिलाधिकारी, मेरठ ।	सदस्य
4-	श्री राजीव कुमार	उपाध्यक्ष विकास प्राधिकरण, मेरठ ।	सदस्य
5-	श्रीमती अंशुलि आर्या	मुख्य नगर अधिकारी नगर निगम, मेरठ ।	सदस्य
6-	श्री एन०एन०थपलियाल	संयुक्त निदेशक कोषागार, मेरठ ।	सदस्य
7-	श्री मुकेश चन्द्रा	महाप्रबन्धक उद्योग, मेरठ । (प्रतिनिधि - संयुक्त निदेशक उद्योग)	सदस्य
8-	श्री एस०बी दफतरदार	सहयुक्त नियोजक (प्रतिनिधि- मुख्य नगर एवं ग्राम नियोजक उत्तर प्रदेश)	सदस्य
9-	श्री ओ०पी०सिंघल	अधीक्षण अभियन्ता (प्रतिनिधि- आवास आयुक्त आवास विकास परिषद, लखनऊ ।)	सदस्य
10-	श्री आर०डी०गुप्ता	अधीक्षण अभियन्ता नगर क्षेत्र उ०प्र०राज्य विद्युत परिषद	सदस्य
11-	श्री शैलेन्द्र कुमार जैन	अधीक्षण अभियन्ता (प्रतिनिधि - प्रबन्ध निदेशक उ०प्र० जलनिगम)	सदस्य

मेरठ विकास प्राधिकरण, मेरठ की बैठक दिनाँक 13-3-96 का कार्यवृत्त

मेरठ विकास प्राधिकरण की बोर्ड बैठक दिनाँक 13-3-96 को आयुक्त, मेरठ मण्डल/अध्यक्ष, मेरठ विकास प्राधिकरण की अध्यक्षता में अपरान्ह 3-00 बजे आयुक्त सभाकक्ष में प्रारम्भ हुई । बैठक में उपस्थिति प्रमुख सचिव, आवास, उ०प्र० शासन श्री अखण्ड प्रताप सिंह जी का प्राधिकरण की ओर से अध्यक्ष महोदय द्वारा स्वागत किया गया, अन्य उपस्थित अधिकारियों का भी स्वागत किया गया। बैठक में निम्न अधिकारियों/सदस्यों ने भाग लिया :-

1-	श्री एच०एल०बिरदी	आयुक्त, मेरठ मण्डल, मेरठ ।	अध्यक्ष
2-	श्री ए०पी०सिंह	प्रमुख सचिव, आवास उ०प्र०शासन, लखनऊ ।	सदस्य
3-	श्री दीपक सिंघल	जिलाधिकारी, मेरठ ।	सदस्य
4-	श्री राजीव कुमार	उपाध्यक्ष विकास प्राधिकरण, मेरठ ।	सदस्य
5-	श्रीमती अंशुलि आर्या	मुख्य नगर अधिकारी नगर निगम, मेरठ ।	सदस्य
6-	श्री एन०एन०थपलियाल	संयुक्त निदेशक कोषागार, मेरठ ।	सदस्य
7-	श्री मुकेश चन्द्रा	महाप्रबन्धक उद्योग, मेरठ । (प्रतिनिधि - संयुक्त निदेशक उद्योग)	सदस्य
8-	श्री एस०बी दफतरदार	सहयुक्त नियोजक (प्रतिनिधि- मुख्य नगर एवं ग्राम नियोजक उत्तर प्रदेश)	सदस्य
9-	श्री ओ०पी०सिंघल	अधीक्षण अभियन्ता (प्रतिनिधि- आवास आयुक्त आवास विकास परिषद, लखनऊ ।)	सदस्य
10-	श्री आर०डी०गुप्ता	अधीक्षण अभियन्ता नगर क्षेत्र उ०प्र०राज्य विद्युत परिषद	सदस्य
11-	श्री शैलेन्द्र कुमार जैन	अधीक्षण अभियन्ता (प्रतिनिधि - प्रबन्ध निदेशक उ०प्र० जलनिगम)	सदस्य

अनुपूरक मद संख्या - 3

शताब्दी नगर योजना में मेडीकल कालेज की स्थापना हेतु भूमि आबंटन के सम्बन्ध में।

सुभारती के०के०बी० चैरिटेबिल ट्रस्ट, मेरठ द्वारा शताब्दी नगर योजना अथवा वेदव्यासपुरी योजनामें मेडीकल कालेज की स्थापना हेतु 55 एकड भूमि आबंटित किये जाने की प्रार्थना की गयी है। यह संस्था एक चैरिटेबिल संस्था है एवं मेरठ नगर में इनके द्वारा किये जा रहे सामाजिक कार्यो को देखते हुए इन्हें सस्ते दर पर मेडीकल कालेज हेतु भूमि उपलब्ध कराने की आवश्यकता पायी गयी। शताब्दी नगरयोजना के सैक्टर - 5 व 7 में भूमि अधिग्रहण का मूल्य वर्तमान समय में 125/- रुपये प्रति वर्गमीटर आता है। बाहय विकास के लिये जैसे - सडक, सीवर कनैशन आदि पर 100/- रुपये प्रति वर्गमीटर तक का व्यय किया जाना आकलित किया गया है। यह संस्था एक सामाजिक कार्य के लिये मेडीकल कालेज की स्थापना करना चाहती है एवं शताब्दी नगर योजना में मेडीकल कालेज की स्थापना होने से प्राधिकरण द्वारा विकसित भूमि के विक्रय की सम्भावना में वृद्धि होगी इसे देखते हुए शताब्दी नगर योजना में सुभारती के०के०बी० चैरिटेबिल ट्रस्ट, मेरठ द्वारा मेडीकल कालेज की स्थापना के लिये 55 एकड भूमि 225/- रुपये प्रति वर्गमीटर की दर से आबंटन के प्रस्ताव को निम्न प्रतिबन्धों के साथ अनुमोदित किया गया :

क- सम्बन्धित संस्था को भूमि आबंटन का आफर तभी दिया जायेगाजब वे औपचारिक रुप से प्रदेश शासन का मेडीकल कालेज की स्थापना के लिये अनापत्ति प्रमाण पत्र प्रस्तुत कर देंगे।

ख- आबंटन का ऑफर जारी होने के पन्द्रह दिन के अन्दर सम्बन्धित संस्था द्वारा भूमि के कुल मूल्य का 10 प्रतिशत जमा करना होगा एवं इसके पश्चात पूर्व प्रकाशित योजना के अनुसार संस्था को अंतरिम आबंटन पत्र जारी कर दिया जायेगा।

ग- आबंटन पत्र जारी होने की तिथि से तीन माह के अन्दर या कुल भूमि पर कब्जा लेने के पूर्व जो भी पहले हो, संस्था द्वारा भूमि के कुल मूल्य का 25 प्रतिशत धनराशि जमा करना होगा एवं कुल मूल्य का 25 प्रतिशत बैंक गारन्टी जमा करने पर।

घ - आबंटन पत्र जारी होने की तिथि से भूमि के कुल मूल्य के सापेक्ष देय अवशेष धनराशि पर 23 प्रतिशत बार्षिक की दर पर ब्याज आरोपित किया जायेगा । समय से किश्तों का भुगतान करने पर इसमें 5 प्रतिशत की राहत प्रदान की जायेगी ।

च- संस्था क्षरा अवशेष 75 प्रतिशत धनराशि का भुगतान चार बर्षो में 8 छमाही किश्तों में किया जायेगा । प्रथम छमाही किश्त आबंटन पत्र जारी होने के 6 माह के अन्दर देय होगी ।

छ- सम्बन्धित संस्था को बाहय विकास के रुप में केवल एक बिन्दु पर लिंक रोड एवं जब शताब्दी नगर योजना में ड्रेन व सीवर का कार्य पूर्ण हो जायेगा तो एक बिन्दू पर ड्रेन एवं सीवर लिंक दिया जायेगा । संस्था द्वारा मेडीकल कालेज के लिये जल की आवश्यकता की पूर्ति स्वयं अन्डर ग्राउन्ड वाटर से की जायेगी एवं उत्तर प्रदेश राज्य विद्युत परिषद से अपने व्यय पर सब स्टेशन बनाकर उर्जा प्राप्त करना चाहेगी तो इसके लिये प्राधिकरण द्वारा निर्धारित धनराशि इन्हें देनी होगी ।

ज- रुपये 25-00 प्रति वर्गमीटर की आबंटन दर में निम्न कारणों से भूमि अधिग्रहण की दर में वृद्धि होने पर बढी दर पर आबंटी द्वारा देय होगी ।

(1) यदि सक्षम न्यायालय द्वारा भूमि अधिग्रहण की धारा-18 या अन्य धाराओं में प्रतिकर की धनराशि बढायी जाती है या

(2) सक्षम न्यायालय द्वारा प्रतिकर की राशि उपरोक्तानुसार बढाने के पश्चात भूमि अधिग्रहण अधिनियम की धारा - 28ए के तहत भूमि अध्याप्ति अधिकारी द्वारा सम्बन्धित नोटिफिकेशन से सम्बद्ध अन्य कृषकों की दरें बढाये जाने की स्थिति में या

(3) प्रदेश सरकार या अन्य सक्षम प्राधिकारी द्वारा भूमि अधिग्रहण की दर बढाये जाने पर ।

उक्त मेडीकल कालेज के क्रम में मद संख्या - 8 पर इंजीनियरिंग कालेज की स्थापना के लिये डा० अम्बेडकर अखिल भारतीय उत्थान चैरिटेबिल सोसायटी द्वारा प्रस्तुत प्रस्ताव पर चर्चा हुई । यह संस्था वेद व्यासपुरी में इंजीनियरिंग कालेज की स्थापना करना चाहती है । अध्यक्ष महोदय द्वारा अवगत कराया गया कि मेरठ में एक इंजीनियरिंग कालेज की स्थापना के लिये

पूर्व मुख्य मन्त्री द्वारा सार्वजनिक घोषणा की गयी थी इसी के क्रम में इस संस्था ने इंजीनियरिंग कालेज की स्थापना के लिये प्रस्ताव रखा है संस्था का उददेश्य चैरिटेबिल हैं । इस पर विचारोपरान्त वेदव्यासपुरी योजना में न्यूनतम 70 हजार वर्गमीटर भूमि इस संस्था को इंजीनियरिंग कालेज की स्थापना के लिये 275/- रुपये प्रति वर्गमीटर की दर से आबंटित किये जाने का निर्णय लिया गया । आबंटन की शर्त व प्रतिबन्ध उपरोक्त मेडीकल कालेज की स्थापनाके लिये वर्णित प्रतिबन्ध जो उक्त क से ज तक है, के अनुसार निर्धारित किये जाने का निर्णय लिया गया एवं यह भी निर्णय लिया गया कि उक्त दर पर व प्रतिबन्धों से संस्था को अवगत कराया जाये एवं यदि वे सहमत हो तभी आबंटन का आफर दिया जाये ।

जिलाधिकारी, मेरठ द्वारा श्री संजय बंसल के द्वारा मेरठ में मेडीकल कालेज की स्थापना के सम्बन्ध में भूमि उपलब्ध करवाने का प्रस्ताव प्रस्तुत किया गया । जिलाधिकारी, मेरठ द्वारा अवगत कराया गया कि संस्था रुडकी दिल्ली बाईपास रोड पर ग्राम शोभापुर में प्रस्तावित मेडीकल कालेज की स्थापना के लिये भूमि क्रय कर रहे है । इस भूमि का वर्तमान भूउपयोग कृषि है जिसे शिक्षण संस्था हेतु परिवर्तित करना होगा ।

विचारोपरान्त निर्णय लिया गया कि इस संस्था द्वारा ग्राम शोभापुर में मेडीकल कालेज की स्थापना के लिये जितनी भूमि क्रय की जायेगी एवं जो आल इण्डिया काऊन्सिल आफ मेडीकल के अनुरुप होगी, का भूउपयोग कृषि के स्थान पर शिक्षा संस्थान कर दिया जाये एवं इस पर लगने वाला विकास शुल्क शिक्षण संस्थाओं के लिये अनुमन्य विकास शुल्क का आधा लिया जायेगा ।

अनुपूरक मद संख्या - 4

गंगानगर योजना के अन्तर्गत खसरा संख्या - 483 श्री उदयवीर सिंह की 500 वर्गगज भूमि अधिग्रहण से अवमुक्त किया जाना ।

इस प्रस्ताव पर निर्णय लेने हेतु अध्यक्ष महोदय को अधिकृत किया गया ।

अन्त में उपाध्यक्ष, मेरठ विकास प्राधिकरण ने आज की बैठक की अध्यक्षता के लिये अध्यक्ष महोदय का आभार व्यक्त किया तथा उपस्थित सभी सदसें के लिये धन्यवाद का प्रस्ताव पारित किया ।

ह०/-
उपाध्यक्ष
विकास प्राधिकरण, मेरठ ।

ह०/-
अध्यक्ष
विकास प्राधिकरण, मेरठ ।

Gmail

vinod khanna <vinodkhanna710@gmail.com>

Kind Attention: Chairman and All Members, Expert Committee on Bio-Medical Waste Management , CPCB, Delhi - reg. urgent issue with Bio-Medical Facility.

Tushar Joshi <kantjoshi@gmail.com> Sat, Jun 6, 2020 at 11:58 AM
To: vinod khanna <vinodkhanna710@gmail.com>
Cc: "mscb.cpcb" <mscb.cpcb@nic.in>, ksharma.cpcb@nic.in, Arun Kumar Mehta <ccb.cpcb@nic.in>, Vinod Babu <bvbabu.cpcb@nic.in>, Youthika Puri <youthika.cpcb@nic.in>, Dr D K Sharma <123dks@gmail.com>, info@toxicslink.org, raviagg@gmail.com, kd.bhardwaj@npcindia.gov.in, m.gangeya@gov.in, dghs@nic.in, scbmcctc@gmail.com

This is a serious matter. From infection control perspective and from the perspective of air pollution control, one of our Australian expert who had come to help us in streamlining bio medical waste management, commented "it is like putting up a factory in hospital"
Now in this COVID era this becomes even more hazardous. I am sure CPCB will take cognizance of the matter.
T K Joshi
Member CPCB, Board

On Sat, Jun 6, 2020 at 11:34 AM vinod khanna <vinodkhanna710@gmail.com> wrote:

"TOP- MOST URGENT"

To, **Dated: 05-06-2020**

Dr. Prashant Gargava ,
The Member Secretary,
Central Pollution Control Board,
Parivesh Bahawan, East Arjun Nagar, Karkardooma, Delhi-32

Kind Attention: Chairman and All Members, Expert Committee on Bio-Medical Waste Management , CPCB, Delhi

Subject: Unlawful and illegal activities by Synergy Waste Management Pvt. Ltd., Meerut(UP) with creating disease full environment and Health Hazard in Delhi-NCR and negligence of complaints by UP PCB.

Resp. Sir / Madam,

The undersigned intend to inform you that M/s Synergy Waste Management Pvt. Ltd, Common / Captive Bio-Medical Waste Treatment Facility. situated inside the premises of Private Subharti Medical College, Meerut(UP) has been operating besides that other two CBWTFs are available within 75 KM Coverage area. There are most urgent issues must be addressed immediately by the level of CPCB which are below under as :-

1). As per report of Regional Office,UPPCB, Meerut (UP) dated : 25-05-2019, The said company has established in 2003 with incinerator capacity of 50 Kg/Hr. However, the said company has increased the capacity of incinerator from 50 Kg/Hr to 100 Kg/Hr in 2010 without taking NOC from UPPCB. Further , Said company again increased Incinerator capacity from 100 Kg/Hr to 300 Kg/Hr in 2013 without any NOC from UPPCB. Furthermore, said company again replaced old Incinerator of 300 Kg/Hr with New Incinerator of 300 Kg/Hr without any NOC and EC from UP Govt as per provision of EIA and CPCB guidelines.

2). Member Secretary, UPPCB has also informed CPCB vide letter No. H46412/C-3/cpcb05/20 dated: 16/01/2020 that said the unit is operating without NOC and EC inside Private Subharti Medical College.

3). The said company has been extracting groundwater without obtaining NOC from CGWA for industrial purposes. Besides that CGWA on direction of Hon'ble NGT has banned the Ground Water extraction in said location for industrial purpose.

4). It has also observed that said company are using unauthorized open body vehicles (not designed as per style of CPCB Guidelines) for collection and transportation of infected bio-medical waste against the CPCB guidelines and BMW Rules. Vehicles has leakage of infected Blood, liquid Waste during transportation and Photos have been sent to UPPCB. UPPCB did not take any action on such highly sensitive matter.

5).During inspection dated 15/05/2019 by Hon'ble Judge Sh Arun Tandon, Chairperson (Oversight NGT Committee) has raised objection on captive Treatment Facility inside Subharti Medical College, Meerut (UP) by M/S Synergy Waste Management Pvt Ltd due to very close proximity of residential area ,colonies , hostels in spite that other CBWTFs are available within 75 KM coverage area.

It is not strange that UPPCB is deliberately supporting these illegal activities and not taking any action which is creating unhygienic situations with potential risk causing severe environmental and public health crises with epidemic disease to Waste Workers, other common mass of Public with their hidden malafide intentions.

We complained for a long time and approached UPPCB multiple times and it is very humiliating and frustrating and finally submit that you may take immediate action to closure of said company without further loss of time.

Yours Sincerely,

Sd/-

Vinod Khanna, Environment Activist,
R-428,Colony No.-5, Jawalapuri, Delhi-110087
Contact No. : 9312694453
Email id : vinodkhanna710@gmail.com

Copy to all Members for following for necessary information and action: -

1). The Director (HSMD) , MOEF&CC, Indira Prayavaran Bhawan, Jor Bagh Road, New Delhi
2). The DGHS, Ministry of Health & Family Welfare, A-Wing,Nirman Bhawan, New Delhi
3). Sh. Vinod Babu, Sc,-E & I/c HWMD, CPCB, Parivesh Bhawan , Karkardooma, Delhi
4). Mrs. Youthika, Sc,-D, HWMD, CPCB, Parivesh Bhawan , Karkardooma, Delhi
5). The Director (Environment), NPC, 5th to 6th Institutional area , Lodhi Road, New Delhi.
6). The Member Secretary, Dr.T.K.Joshi, COEH, B.L. Taneja Block, Maulana Azad Medical College, New Delhi
7). Shri Ravi Aggarawal, Member, Toxic Link, H-2,Ground Floor,Jangpura Extn., New Delhi
8). State Program Officer (Leprosy & BMW Mgmt.) / The Addl. Director, F-17, Karkardooma, Delhi
9). The Medical Superintendent , All India Institute of Medical Science, New Delhi
10). Prof. (Dr.) B.K.Das ,Member & Professor, SCB Medical College & Hospital, Cuttack, Orissa.